Contactless Smart Cards, LED Products, Biometric Access Control/ Authentication Devices, Biometric Finger Print Sensors, Biometric Iris Sensors and Servers vide Notification dated 14.09.2017 and Cellular Mobile Phones *vide* Notification dated 01.08.2018.

12. **Compulsory Registration Order (CRO):** MeitY has notified "Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012" for mandatory compliance to ensure safety of Indian citizens by curbing import of substandard and unsafe electronic goods into India. 44 Product Categories have been notified under the CRO.

13. **National Centre of Excellence in Large Area Flexible Electronics (NCFLEX)** has been set up in IIT-Kanpur with the objectives to promote R&D; Manufacturing; Ecosystem; Entrepreneurship; International Partnerships and Human Resources and develop prototypes in collaboration with industry for commercialization.

14. **"National Centre of Excellence for Technology on Internal Security (NCETIS)** has been set up at IIT-Bombay with the objective to address the internal security needs of the nation on continuous basis by delivering technology prototypes required for internal security and to promote domestic industry in internal security.

15. **National Centre of Excellence for Next Generation AMOLED Displays, OLED Lighting and OPV Products** has been set up at IIT-Madras with a mandate to collaborate with stakeholders to develop next-generation, state-of-the-art, high-volume and cost effective electronic components based on organic devices to address requirements through joint technology developments, to realize indigenous technologies for manufacturing.

Innovative measures taken by the Ministry to improve work culture

1632. DR. VINAY P. SAHASRABUDDHE: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a)   whether any kind of new and innovative measures have been undertaken by the Ministry in general and /or its various departments or PSUs and autonomous bodies associated with it to improve work culture, bring more transparency and accountability and also enhance result orientation, during the last five years;

(b)   if so, what are details thereof; and

(c)   what has been the impact of these efforts?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) Yes, Sir. Ministry of Electronics and Information Technology and its organisations have adopted digitization of various processes such as e-office, online system of APAR by Group A S&T officer, Capacity Building through Learning Management System, CD AC Accelerated Knowledge Enhancement series, Knowledge Assimilated in Pieces, e Human Resources Management, e-visitor, marking of attendance through Aadhar enabled Biometric Attendance System, procurement through GeM, all payments through PFMS, disposal of application and appeals under RTI through RTI portal, disposal of grievances through CPGRAM, settlement of grievance of Pensioners through Pension Adalat, Monitoring of technical projects using dashboards, Knowledge Dissemination webinars, training and knowledge sharing on e-governance/Digital India through various initiatives *i.e.* Chief Information Officer Champions, Train the Trainer-1, State e-Missions Team Orientation and Thematic Workshop.

(c)   The above efforts are aimed to lead to informed and quicker decision making which in turn results in better public service delivery, easy retrieval of data and old records, led to innovative and transformative capacity building of the stakeholders in digital technologies and implementation.

Review of Act and rules relating to pornography and piracy

1633. SHRI C.M. RAMESH: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a)   whether the Ministry proposes to review the existing Act and the rules made thereunder relating to pornography and piracy, if so, the details thereof;

(b)   when was the above Act relating to pornography last reviewed, the details thereof; and

(c)   whether the Ministry proposes to constitute any high level Committee in this regard with a definite time line, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) There are adequate legal provisions to deal with online pornography and piracy.